

National Company Law Appellate Tribunal, New Delhi

Company Appeal (AT) No.127 of 2020

IN THE MATTER OF:

Registrar of Companies, West Bengal

...Appellant

Vs.

Goouksheer Farm Fresh Pvt. Ltd.

...Respondents

Present:

For Appellant: Mr. Sumit Kumar Jaiswal, Company Prosecutor.

**For Respondents: Mr. Soumya Dutta, Advocate for R-1 & 2 (IRP).
Mr. Sanjeev Jhunhunwala, Advocate (IRP).**

ORDER

(Through Virtual Mode)

18.09.2020: Mr. Soumya Datta, Learned Counsel appearing for R-1 and 2 prays for time to file Reply/Response and accordingly four weeks' time is granted to the R-1 and 2 to file their Reply/Response. Further, the Learned Counsel for R-1 and 2 is directed to serve the copy of the Reply/Response to the Learned Counsel for the Appellant four days before the next hearing date. Soon after receipt of the Reply/Response of the R-1 and 2, it is open to the Appellant side to file Rejoinder, if any, within three days thereafter.

The Learned Counsel for the Appellant is directed to serve the 'Appeal Paper Book' and other relevant material papers to the Learned Counsel for the Respondent within three days from today.

The Registry is directed to list the matter on **28th October, 2020.**

[Justice Venugopal M.]
Member (Judicial)

[Kanthi Narahari]
Member (Technical)

sr/bm

Company Appeal (AT) No.127 of 2020